

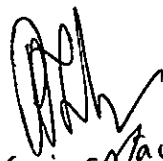
m.p.no. 109/98
In
c.p.no. 75/97
2 directions
Respondent,
hence 23/2/98.

2
20/2

Dated: 23.2.98 (37)

Sh. D.V. Gangal, Counsel
for the applicant. Sh. Vadhavkar
for Sh. M.I. Sethna Counsel for
the respondent.

At the request of Counsel
for the applicant adjourned
to 27.3.98.


(P.P. Srivastava)
M(A)


(R.G. Vaidyanatha)
V

M.P.No. 172/98
In
c.p.no. 75/97,
for amendment
in c.p., hence
20/3/98 Curgent
circulation left in
'c' folder.

2
16/3

Rejoinder of applicant
to c.p. recd. on 11/3/98

16/3

Reply of Respondent to
m.p.no. 172/98 recd
on 25/3/98

16/3

Dated: 20.3.98 (50)

Sh. D.V. Gangal, Counsel
for the applicant. Sh. Vadhavkar
for Sh. M.I. Sethna, Counsel for
the respondent.

At the request of Counsel
for the respondent adjourned
to 27.3.98.


(P.P. Srivastava)
M(A)


(R.G. Vaidyanatha)
V

SUR-Resistor of Respondent
recd. on 25/3/98 is without
the leave of tribunal
hence cannot be taken
on record kept in 'C'
folder

MS
26/3

49) 27.3.1998

Mr. Mame for Shri
D.V. Gangal, counsel for the
applicant.

Shri V.D. Vadhaakar,
counsel for the respondents.

Adjourned to 13/4/1998.

(P.D. S. Vastava)
VCA

Ry
(R.G. Vaidyanatha)
V/C.

OS

PT- 13-4-98

As no D.O. is available
the matter is adjourned
to 01-6-98.

MS
for D.V. Register

Amendment carried out
as per order of d
1/6/98 on 8/11/98

Shree

~~Amendment carried out
as per order
of 1/6/98 on 8/11/98~~
Shree